

(2022) 02 SEBI CK 0131

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 585 Of 2021

Himanshu Arora

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 22-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0131

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Amit Gupta, Kapila Mahendroo, Rajani Iyer, Nidhi Singh, Deepti Mohan, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

1. We have heard the learned counsel for the parties. Order reserved.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.